

CONSTITUTION (SCHEDULED CASTES) ORDER (AMENDMENT) BILL\*

INDIAN TELEGRAPH (AMENDMENT) BILL\*

[English]

SHRI SYED SHAHABUDDIN (Kishanganj): Sir, I beg to move for leave to introduced a Bill further to amend the Constitution (Scheduled Castes) Order, 1950.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution (Scheduled Castes) Order, 1950."

*The motion was adopted*

SHRI SYED SHAHABUDDIN: I introduce the Bill.

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COMMISSIONS OF INQUIRY (AMENDMENT) BILL\*

(Amendment of Section 5)

[English]

PROF. MADHU DANDAVATE (Rajapur): Sir, I beg to move for leave to introduce a Bill further to amend the Commissions of Inquiry Act, 1952.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Commissions of Inquiry Act, 1952."

*The motion was adopted*

PROF. MADHU DANDAVATE: I introduce the Bill.

(Amendment of Section 5)

[English]

SHRI SYED SHAHABUDDIN (Kishanganj): Sir, I beg to move for leave to introduce a Bill further to amend the Indian Telegraph Act, 1885.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Telegraph Act, 1885."

*The motion was adopted*

SHRI SYED SHAHABUDDIN: I introduce the Bill.

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CONSTITUTION (AMENDMENT) BILL—*CONTD.*

(Amendment of article 311)

[English]

MR. DEPUTY SPEAKER: Now, Bills for consideration and passing. Further consideration of the following motion moved by Shri Suresh Kurup on the 12th August, 1988, namely:-

"That the Bill further to amend the Constitution of India, be taken into consideration."

Shri Suresh Kurup.